

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA/351/2021 in CP/1264/2018

*(filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016
r/w Rule 11 of the NCLT Rules, 2016)*

In the matter of **SLO Industries Limited**

Mr. Vikas Prakash Gupta,

Resolution Professional of Kamachi Industries Limited,
Having company registered office at
ABC Trade Centre,
Old. No. 50, New No.39,
3rd Floor, Anna Salai,
Chennai – 600 002.

... Applicant/Operational Creditor

-Vs-

Mr. C. Ramasubramaniam,

Resolution Professional of SLO Industries Limited,
Having Company registered office at
No.447/265, 2nd Floor,
Poonamallee High Road,
Aminjikarai, Chennai – 600 029.

... Respondent/Resolution Professional

Order pronounced on 15th February, 2022

CORAM:

**R. SUCHARITHA, MEMBER (JUDICIAL)
SAMEER KAKAR, MEMBER (TECHNICAL)**

*For Applicant : Lily Francis, Advocate
For Respondent : S. Sathiyarayanan, Advocate*

ORDER

Per: R. SUCHARITHA, MEMBER (JUDICIAL)

The present Application is filed by the Applicant under Section
60(5) of IBC, 2016 seeking thereof to direct the Respondent / RP to

condone the delay of 394 days in filing the claim before the RP in respect of the Corporate Debtor viz. SLO Industries Limited.

2. The Corporate Debtor viz. SLO Industries Limited was already ordered for liquidation by an order of this Tribunal dated 21.01.2022 passed in IA/538/CHE/2021. Hence the prayed as sought for in the present Application has become infructuous.

3. The Applicant is permitted to file the claim before the Liquidator two weeks from the date of the order and the Liquidator shall decide the claim of the Applicant on merits in accordance with the provisions of IBC, 2016 read with attendant Regulations framed thereunder.

4. With the above said directions, the IA/351/2021 stands **disposed of**.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
R. SUCHARITHA
MEMBER (JUDICIAL)

Raymond